GOVERNMENT OF INDIA COAL LOK SABHA

STARRED QUESTION NO:248
ANSWERED ON:11.12.2012
COAL BLOCKS FOR ULTRA MEGA POWER PROJECTS
Singh Shri Dhananjay

Will the Minister of COAL be pleased to state:

- (a) whether the Government has not allocated any coal blocks under the tariff based competitive bidding for the ultra mega power projects during 2011 and 2012;
- (b) if so, the details thereof including the number of such power projects pending despite assured fuel supplies from Coal India Limited and the reasons therefor; and
- (c) the effective measures taken/being taken by the Government to fast track clearances for such ultra mega power projects?

Answer

MINISTER OF COAL (SHRI SRIPRAKASH JAISWAL)

(a) to (c): A Statement is laid on the Table of the House.

Statement referred to Lok Sabha Starred Q.No.248 for answer on 11.12.2012.

(a) & (b): Government has not allocated any coal blocks under the tariff based competitive bidding for the Ultra Mega Power Projects (UMPPs) during 2011 and 2012.

The Mines and Minerals (Development and Regulation) Amendment Act, 2010 provides for grant of reconnaissance permit, prospecting licence or mining lease in respect of an area containing coal and lignite through auction by competitive bidding, on such terms and conditions as may be prescribed. This, would however, not be applicable in the following cases:-

where such area is considered for allocation to a Government company or corporation for mining or such other specified end use; # where such area is considered for allocation to a company or corporation that has been awarded a power project on the basis of competitive bids for tariff (including Ultra Mega Power Projects).

The Government has notified the "Auction by Competitive Bidding of Coal Mines Rules, 2012" on 2nd February, 2012. Further, the notification on the commencement of the said Amendment Act, 2010 has also been notified by the Ministry of Mines on 13th February, 2012. The coal/lignite blocks can only be allocated under the amended Act and above mentioned Rules.

The details of 12 coal blocks allotted for tariff based bidding including UMPPs are as under:-

Name of the Allocatee Coal Block allocated Date of Allotment Geological Reserves (In MT)

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Power Finance Corporation, Orissa UMPP Meenakshi 13.09.2006 285.24
Power Finance Corporation, Orissa UMPP Meenakshi B 13.09.2006 250
Power Finance Corporation, Orissa UMPP Dip side of Meenakshi 13.09.2006 350
Power Finance Corporation, Sasan UMPP Moher 13.09.2006 402
Power Finance Corporation, Sasan UMPP Moher-Amlori Extn 13.09.2006 198
Power Finance Corporation, Sasan UMPP Chhatrasal 26.10.2006 150
Power Finance Corporation, Jharkhand UMPP Kerandari BC 20.07.2007 972
MAHAGENCO (M/s Aurangabad Co.Ltd..SPV) Bhivkund 17.07.2008 100
Karanpura Energy Ltd. (SPV of JSEB) Mourya 26.06.2009 225.35
Akaltara Power Ltd. (SPV of Chhattisgarh UMPP) Puta Parogia 09.09.2009 692.16
Akaltara Power Ltd. (SPV of Chhattisgarh UMPP) Pindrakhi 09.09.2009 421.51
Sakhigopal Integrated Power Company Ltd. Bankhui 21.06.2010 800
(SPV of first additional Orissa UMPP)
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Fuel supply from Coal India Limited (CIL) is not envisaged for UMPPs. However, based on authorization/recommendation of Standing Linkage Committee (Long Term) for Power, the coal companies have issued 172 Letter of Assurances (LoAs) for a total capacity of 1,08,878 MW. This capacity excludes the power utilities already linked to CIL/Singareni Collieries Company Ltd. (SCCL), which were commissioned as on 31.3.2009 for which Central Electricity Authority (CEA)/CIL has agreed for the Annual Contracted Quantity of 304.84 Million Tonnes per annum.

(c): In order to fast track development of UMPPs after award of project to the selected developer, following actions are required to be taken by the Special Purpose Vehicle incorporated for the project (UMPP):

Prior to Issuance of RfQ

- \$ Land: Issuance of Section 4 notification under the Land Acquisition Act, 1894 for land of power station.
- \$ Environmental clearance: Rapid EIA report for power station is prepared, as per the Terms of Reference (ToR) awarded by MoEF.
- \$ Fuel arrangements: Allocation of coal mine (s) is obtained in case of pithead UMPPs.
- \$ Water linkage is obtained.

Prior to Issuance of RfP

- @ Land: Notification under Section 6 of the Land Acquisition Act, 1894 is issued for the land of the power station.
- @ Environmental clearance: The proposal for environmental clearance for power station is submitted before MoEF.
- @ Forest Clearance (if applicable): Requisite proposal for forest clearance for the land for the power station is submitted before the concerned authority responsible for according final approval.
- @ Data: For preparation of DPR is prepared which includes :-
- Hydrological, geological, meteorological, seismological data.
- Prior to the transfer of SPV to the Selected Developer
- # Environment clearance for the power station is obtained.
- # Award for power station land under Land Acquisition Act is obtained.

In addition to the above, commitment is taken from lead procurer for facilitating acquisition of land required for water intake pipeline and fuel transportation system etc. The above measures facilitate implementation of the project after award of the project to the successful developer.